iTTHE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (PROF. SHER SINGH) : (a) It is a fact that there is ample quantity of ground water available in area between Ganges and Jamuna rivers. However, it cannot be said whether it would be techno-economically feasible to take this water out of this area for irrigation in the neighbouring drought-affected areas.

(b) to (d) The Government of Uttar Pradesh which is responsible for utilising all ground water resources in the State axe aware of this potential and are taking appropriate steps to develop the same subject to the availability of funds and other constraints. While figures for this particular area are not available, ground water development is taking place in Uttar Pradesh at the rate of construction of about 35,000 masonry wells and about 47,000 tube-wells annually. A sizeable number of these works will be located in the area between Ganges and Jamuna.]

प्राचीन पुस्तक

1854. **श्री ओइम् प्रकाश त्यागी :** क्या **शिक्षा और समाज कल्याण मंत्री** यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को विदित है कि भारत में आज भी अमूल्य प्राचीन हस्त-लिखित पुस्तकें कुछ लोगों के पास पड़ी हैं ;

(ख) यदि हां, तो सार्वजनिक हित में इन पुस्तकों की हस्त-लिखित प्रतियों को प्राप्त करने के लिए सरकार द्वारा क्या प्रयत्न किए गए हैं ;

(ग) 1972 के वर्ष तक विभिन्न राज्यों से ऐसे कितने हस्त-लिखित ग्रन्थ प्राप्त किए गए; और

(घ) उनमें से सरकार द्वारा कितनी पुस्तकों का विधिवत रूप से प्रकाशन किया जा चुका है ?

T[ANCIENT BOOKS

1854. SHRI O. P. TYAGI : Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state :

(a) whether Government are aware that in India even to day manufscript of most valuable ancient books are lying in the possession of private individuals;

(b) if so, the efforts made by Government to procure the manuscripts of these books in the public interest;

(c) the number of such manuscripts procured from various States up to the year 1972; and

(d) the number of them which have been duly published by Government ?]

शिक्षा, समाज कल्याण और संस्कृति मंत्रालय में उपमंत्री (श्री डी० पी० यादव) : (क) से (ग) विवरण संलग्न है।

विवरण

यह सच है कि ऐसी बहुत सी महत्वपूर्ण पांडुलिपियां हैं, जो अभी तक प्राइवेट व्यक्तियों के पास हैं। चूंकि ये पांडुलिपियां व्यक्तिगत सम्पत्ति हैं, इसलिए सरकार क्रम की नीति का अनुसरण कर रही है, यदि उनके स्वामी उन्हें बेचना चाहें। सरकार को कुछ पांडुलिपियां उपहार के रूप में भी प्राप्त हुई हैं।

2. किन्तु सरकार ने एक विधान अधि-नियमित किया है, जिसके अन्तर्गत जो वैज्ञानिक ऐतिहासिक पुस्तकालय या सौन्दर्य विषयक महत्व की उन पांडुलिपियों, अभिलेख अथवा अन्य दस्तावेजों को जो 75 वर्षों से अधिक पुराने हैं, अनिवार्य रूप से अधि-ग्रहित किया जा सकता है। इसी विधान के अन्तर्गत सरकार ने किसी भी प्राइवेट

f [ ] English translation.

दल द्वारा ऐसी पांडुलिपियों के निर्यात पर प्रतिबन्ध लगा दिया है ।

3. अभी हाल ही में विधान अधिनियमित किया गया है और इस अधिनियम के अन्तर्गत इस प्रकार के अधिग्रहण के लिए एक कार्यक्रम तैयार करने के लिए प्राधिकारी नियुक्त किए जाने हैं।

4. केन्द्रीय सरकार के अधीन विभिन्न संगठनों द्वारा पांडुलिपियों के अधिग्रहण तथा प्रकाशन के सम्बन्ध में स्थिति नीचे दी गई है :—

(क) भारत का राष्ट्रीय अभिलेखागार: 1972 तक ऐतिहासिक महत्व की 321 पांडुलिपियां अधिग्रहित की गई हैं। ये पांडुलिपियां परिरक्षण तथा अनुसंधान कर्त्ताओं को उपलब्ध कराने के लिए अधिग्रहित की गई हैं।

(ख) राष्ट्रीय संग्रहालय, नई दिल्ली: 1972 तक लगभग 9,000 महत्वपूर्ण पांडुलिपियां अधिग्रहित कर ली गई हैं और उनके प्रकाशन का कार्यक्रम अभी तैयार किया जाना है।

(ग) सालारजंग संग्रहालय, हैदराबाद: 1972 तक नौ पांडुलिपियां संग्रहालय द्वारा खरीदी गई हैं। संग्रहालय के पुस्तकालय के पास उर्दू, फारसी तथा अरबी की 8,000 से भी अधिक पांडुलिपियां हैं। कोई भी पांडुलिपि अभी तक प्रकाशित नहीं की गई हैं।

(घ) भारतीय संग्रहालय कलकत्ता: 1963—72 के दौरान 59 पांडुलिपियां अधिग्रहित की गई हैं। उनके महत्व के अनुसार प्रकाशन के लिए अपेक्षित पांडुलिपियां संग्रहालय द्वारा प्रकाशित की जाती हैं।

(ङ) खुदा बक्स ओरियन्टल सार्वजनिक पुस्तकालय, पटना: 1966 से 1972 तक की अवधि के दौरान, 249 पांडुलिपियां अधिग्रहित की गई हैं। पुस्तकालय ने अभी तक कोई पांडुलिपि प्रकाशित नहीं की है।

(च) राष्ट्रीय पुस्तकालय, कलकत्ता: इस पुस्तकालय के संग्रह में लगभग 3,000 पांडुलिपियां हैं। अभी प्रकाशन का कार्यक्रम तैयार किया जाना है।

t[THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION, SOCIAL WELFARE AND CULTURE (SHRI D. P. YADAV) : (a) to (d) A statement is attached.

STATEMENT

It is true that there are very many important manuscripts which are still in the possession of private individuals. Since these arc individual properties, Government have been following a policy of purchase if the owners are willing to sell them. Government has also received gift of some of the manuscripts.

2. Government, however, have promulgated legislation under which manuscripts, records or other documents which are of scientific, historical, literary or aesthetic values and which have been in existence for not less than 75 years could he compulsorily acquired. Under[1] the same legislation Government has banned export of such manuscripts by any private party.

3. The legislation has been enacted recently and authorities' are yet to be established for taking up a programme of such acquisition under this Act.

4. The position about acquisition and. publication of manuscripts by the

t[ ] English translation.

various organisations under the Central Government is indicated below :

(a) *National Archives of India* : 321 manuscripts of historical importance have been acquired up to 1972. These manuscripts have been acquired for preservation and for making them available to researchers.

(b) *National Museum, New Delhi* : Approximately 9,000 important manuscripts have been acquired up to 1972 and the programme of publication is yet to lie taken up.

(c) *Salar Jung Museum, Hyderabad* : Nine manuscripts have been purchased by the Museum till 1972. The library of the museum possesses more than 8,000 manuscripts in Urdu, Persian and Arabic. No manuscript has yet been published.

(d) *Indian Museum, Calcutta :* 59 manuscripts have been acquired during 1963—72. The manuscripts requiring publication according to importance are published by the Museum.

(e) *Khuda Bakhsh Oriental Public Library, Patna* : 249 manuscripts have been acquired during the period 1966 to 1972. The Library has not published any manuscripts as yet.

(f) *National Library, Calcutta :* This Library possesses about 3,000 manuscripts in its collection. Programme of publication is yet to be taken up.]

REGISTRATION OF TAXIS AND SCOOTERS

1855. SHRI SASANKASEKHAR SANYAL : Will the Minister of SHIPPING AND TRANSPORT be pleased to refer to the answer to Unstarred Question No. 598 given in the Rajya Sabha on the 9th August, 1972 and state :

(a) how many of the 5,659 taxis registered with the Delhi Administration are owned by citizens belonging to West Bengal, Orissa, Assam, Tripura, Meghalaya, Nagaland and other Eastern States; and

(b) how many of the 14,275 scooter rickshaws to registered are owned by such citizens belonging to the ' States mentioned in part (a) above ?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI M. B. RANA) : ia) and (b) The registration of motor vehicles is done in accordance with the provisions of Sections 23 and 24 of the Motor Vehicles Act, 1939, read with Form E as set forth in the First Schedule thereto. The procedure for grant of permits for contract carriages (taxis and scooter rickshaws) is laid down in Sections 45 and 49 to 51 of the ^;UL1 Act. The forms of applications for permits are laid down in the Motor Vehicles Rules of the respective States. Information regarding the State to which a person applying for the registration of a motor vehicle or applying for a permit for a taxi or a scooter rickshaw belongs or where he is domiciled is not required to be furnished. Such details are, therefore, not maintained by the Directorate of Transport, Delhi.

REVISION or LAND CEILING BY DIFFERENT STATES

1856. SHRIMATI PRATIBHA SINGH : Will the Minister of AGRICULTURE be pleased to state :

whether it is a fact that the guidelines laid down by the Chief Ministers' Conference, different States, including Bihar have revised and lowered the land ceilins;

(b) if so. what are the revised land ceilings fixed in different States;

(c) how do they conform to the guidelines laid down by the CMs' Conference; and